

SCHEDULE II**FORM B****PUBLIC ANNOUNCEMENT**

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process)
Regulations, 2016)

**FOR THE ATTENTION OF THE STAKEHOLDERS OF SHREEOM PRIME
FOODS PRIVATE LIMITED**

Sl. No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	SHREEOM PRIME FOODS PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	09/01/2013
3.	Authority under which corporate debtor is incorporated / registered	ROC- Jaipur
4.	Corporate Identity No. / Limited Liability Identification No.of corporate debtor	U15139RJ2013PTC041247
5.	Address of the registered office and principal office (if any) of corporate debtor	F-243 Industrial Growth Center, Khara BIKANER RJ 334601
6.	Date of closure of Insolvency Resolution Process	03.07.2023
7.	Liquidation commencement date of corporate debtor	04.07.2023 (Copy of order uploaded at NCLT site on 06.07.2023)
8.	Name and registration number of the insolvency professional acting as liquidator	Satyendra Prasad Khorania IBBI/IPA-002/IP-N00002/2016-2017/10002
9.	Address and e-mail of the liquidator, as registered with the Board	402, 4th Floor , O K Plus, D P Metro , Opp. Pillar No. 94, New Sanganer Road , Jaipur , Rajasthan , 302019 skhorania@live.com
10.	Address and e-mail to be used for correspondence with the liquidator	402, 4th Floor , O K Plus, D P Metro , Opp. Pillar No. 94, New Sanganer Road , Jaipur , Rajasthan , 302019 ip.shreeom@gmail.com
11.	Last date for submission of claims	03-08-2023

Notice is hereby given that the National Company Law Tribunal Jaipur Bench has ordered the commencement of liquidation of the SHREEOM PRIME FOODS PRIVATE LIMITED on 04.07.2023 under section 33 of the Code.

The stakeholders of SHREEOM PRIME FOODS PRIVATE LIMITED are hereby called upon to submit their claims with proof on or before 03.08.2023 to the liquidator at the address

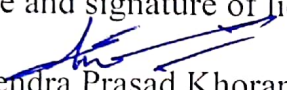
mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.

Name and signature of liquidator :


Satyendra Prasad Khorania
IBBI/IPA-002/IP-N00002/2016-2017/10002
AFA Reg. No.: AA2/10002/02/181223/202501

Date: 08.07.2023

Place: Jaipur